

20/12/83

Hon. Mr. S.N. Prasad, J.M.
Hon. Mr. V.K. Seth, A.M.

The Case Called-out Several times at intervals. None for the Pastur. A perusal of record particularly the Order dated 29/1/82 appearing on the reverse on 3rd Page of the writ Petition No. 17/5/83 that this T.A. No. 1138/87 (WP 17/5/83) has been dismissed & having been instructions & it appears that due to 'inadvertence' this has been listed in the Category of the Cases awaiting decision.

It is worthwhile mention that Relief sought for in the aforesaid writ Petition is mainly to the effect not to interfere with the discharging the duties of the applicant till 31/3/83 & the impugned order where-by the age of Superannuation of the applicant was determined on 31/3/83.

In view of the above no further order is warranted.



W.K.
A.M.

J.M.